

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 3 / RTI
Dated 3./05/2023

To,

Mr. Saptarshi Dutta
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 06/2023-24 Dated 28/04/2023 addressed to undersigned regarding supply of detail copy of his ACR for 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Endo:- as stated.

R. A. Tapadar
03.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
3/5/2023

FORM 'D'
Rejection Order
[Rule 4(III)]

No HC.XXXV- 01/2023-24/1 / RTI
Dated 4./05/2023

To,

Mr. Rapolu Bhaskar
Advocate, High Court of T.S.
Hyderabad - 500060

1. Please refer to your application, registered as I.D. No 13/2023-24 Dated 02/05/2023 addressed to the undersigned seeking misc. information relating to pendency of cases.

2.

The information asked for cannot be supplied due to non-compliance of Rule 9 (A)(ii) of the Gauhati High Court (Right to Information) Rules, 2008, as you failed to submit required fee along with the application. It may be mentioned here that Court fees is not valid mode of payment of fee as per Gauhati High Court (Right to Information) Rules.

You can resubmit the application along with the fees paid through cash or the Demand Draft/IPO addressed in favour of Registrar General, Gauhati High Court & payable at Guwahati.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

R. A. Bhaskar
04.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/10 / RTI
Dated .11/05/2023

To,

Mr. Himangshu Dutta
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 14/2023-24 Dated 03/05/2023 addressed to undersigned regarding supply of detail copy of his ACR for 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. A. Tapadar
11.05.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/12- / RTI
Dated 08/05/2023

To

Mr. Biswanath Rabidas
Vill. No-1 Garaimari, Alukhunda, Chirang

1. Please refer to your RTI application registered as I.D. Number 15/2022-23 Dated 08/05/2023 addressed to undersigned seeking of copy of Lower Court case record.
2. The information asked for is as follows:
The documents sought for are part of case record, which cannot be furnished under the Right to Information Act. The same can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Biswanath Rabidas
23/05/2023

P. A. Tuptalor
18.05.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/20 / RTI
Dated 18./05/2023

To,

Mr. Rajeeb Raizada
316 Krishna Apra Plaza Building
Sector -18, Noida-201301, U.P.

1. Please refer to your RTI application registered vide I.D. Number 07/2023-24 Dated 25/04/2023 forwarded to undersigned seeking information relating to pending cases.

2. The information asked for is as follows:
1,2,3 & 4 – Sought for information are furnished in separate sheets attached herewith.
5 – Not related to the Gauhati High Court.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Enclo – 22 pages

R. A. Tapadar
18.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 13/ RTI
Dated 22/05/2023

To,

Mr. Saptarshi Dutta
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 17/2023-24 Dated 11/05/2023 addressed to undersigned regarding supply of certain documents pertaining to Gauhati High Court Guest House.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Enclo:- as stated.

R. N. Talpanda
22.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
22/5/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/23 / RTI
Dated 26/05/2023

To

Mr. Biswatosh Nath
O/o the District & Sessions Judge, Hailakandi

1. Please refer to your RTI application registered as I.D. Number 11/2023-24 Dated 27/04/2023 addressed to undersigned seeking information relating to The Draft Assam District & Sessions Judges (Establishment) Ministerial Service Rules, 2022.
2. The information asked for is as follows.
 - i) Kindly note that there is no such rule named The Draft Assam District & Sessions Judges (Establishment) Ministerial Service Rules, 2022. While there is a draft rule called the Assam District Court Employees Service Rules, which is yet to be notified by the Govt of Assam.
 - ii) Copy of said draft rule cannot be provided at this time as the rule is yet to be notified by the Govt of Assam.
 - iii) All the post mentioned in The Assam District & Sessions Judges Establishment (Ministerial) Service Rules 1987 and The Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rules 1987 are part of two rules.
 - iv) Sought for information is not available with the Registry.
 - v) Said notifications are administrative order.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. TAPAKA
26.05.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

No HC.XXXV- 1/2023-24/16 / RTI
Dated 24/05/2024

To

Mr. Aniket Maity
Quarter No-61, CCI Colony
Bokajan, Karbi Anglong

1. Please refer to your RTI application registered as I.D. Number 12/2023-24 Dated 27/04/2023 addressed to undersigned seeking information relating to Computer typist of District Court.
2. The information asked for is as follows.
 - (I) Post of Computer Typist did not exist at the time of implementation of the Assam District & Sessions Judges Establishment (Ministerial) Service Rules 1987 and The Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rules 1987, while the Draft Assam District Court Employees Service Rule is yet to be notified by the Govt of Assam.
 - (II) The Draft Assam District Court Employees Service Rules is yet to be notified by the Govt of Assam.
 - (III) Not yet.
 - (IV) The matter is *sub judice* in the High Court.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
24.05.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 13 / RTI
Dated 24/05/2024

To

Mr. Biswatosh Nath
O/o the District & Sessions Judge, Hailakandi

1. Please refer to your RTI application registered as I.D. Number 10/2023-24 Dated 27/04/2023 addressed to undersigned seeking information relating to Computer typist of District Court.
2. The information asked for is as follows.
 - (I) Not yet.
 - (II) The matter is sub-judice in the High Court.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Talwar
24.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Form of supply of [redacted] [redacted] to the applicant
(iv)]

No HC.XXXV- 1/2023-24/15/ RTI
Dated 24/05/2024

To

Mr. Akash Bhatia
Diphu, Assam- 782461

1. Please refer to your RTI application registered as I.D. Number 09/2023-24 Dated 25/04/2023 addressed to undersigned seeking information relating to promotion of District Court employees.
2. The information asked for is as follows.

(I)

Assam District & Sessions Judges Establishment (Ministerial) Service Rules 1987 and The Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rules 1987 shall be followed for preparing gradation list of staffs in the establishment. Notification No. HC.XXXVII-21/2017/271/R.Cell dated 14/10/2020 may be followed to prepare a common gradation list for the promotion to UDA.

II & III)

Queries sought for opinion/ views of the PIO, which cannot be furnished as information under RTI Act.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Timpador
24.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

O/C

Regular Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/24/ RTI
Dated 29/05/2023

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court.

60
29/5/23

To : Mr. Bikash Godak
MOWB II, Upper NITI Vihar, Itanagar

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 20/2023-24 dated 22/05/2023,

Sir,

Photocopies of your answer script in respect of APJS Grade-III, 2022, is ready to be provided as per your request. You are to pay cost of Rs. 180/- (One hundred eighty) only (i.e. @ Rs. 5/- per sheet x 36 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheet with third party.

Yours sincerely,

R. A. Tapadar

23.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

THE GAUHATI HIGH COURT

Regular post

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/27 /RTI

Dated Guwahati, 30/05/2023

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Barpeta / Baska / Biswanath / Bongaigaon / Cachar /
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima
Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat /Karimganj/
Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Kokrajhar /
Lakhimpur /Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur
/South Salmara / Tinsukia / Udalguri/ West Karbi Anglong.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Prachurjya Borboruah, Regd. Vide 21/2023-24
Dated 24/05/2023.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a
RTI application by Mr. Prachurjya Borboruah, for taking necessary action from
your end as the subject matter falls under your jurisdiction. Reply, if any, may
directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
30.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

✓ Memo No. No. HC.XXXV -14/2023-24/ 28 / RTI, dated the 30/05/2023

Copy to:

Mr. Prachurjya Borboruah, H.No-308, Beltola, Guwahati-781028. He is
requested to approach the abovementioned PIOs for getting the information in
respect of his query.

R. A. Tapadar
30.5.23

R. A. Tapadar
30.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

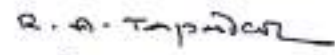
FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/26 / RTI
Dated 30./05/2023

To

Mr. Bhim Singh
A-21, Main market Hari Nagar
Delhi - 110064

1. Please refer to your RTI application registered as I.D. Number 19/2023-24 Dated 15/05/2023 addressed to undersigned seeking misc. information relating to products purchased by the Gauhati High Court.
2. Sought for information could not be furnished as it relates to matters of commercial confidence. Further, you have failed to show any larger public interest in this regard.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.


30.05.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.